

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 1287
(TO BE ANSWERED ON THE 14th March 2022)

**SEIZURE OF AMOUNTS COLLECTED BY IATA ON BEHALF OF AI
AND AAI**

1287. SHRI K.C. VENUGOPAL

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) Whether it is a fact that a court in Canada has ordered seizure of amounts collected by the International Air Transport Authority (IATA) on behalf of Air India (AI) and Airports Authority of India (AAI);
- (b) if so, the details thereof; and
- (c) the response of Government thereto?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a) & (b): Yes, Sir. International Air Transport Association (IATA) informed Airports Authority of India (AAI) and Air India (AI) that they have been served notice by a judicial application conveying the decision of Superior Court of Quebec, Canada, ordering a garnishment of all sums or moveable property owing to AAI, Air India or to the Republic of India.

The amount of funds of AAI and Air India withheld with IATA under garnishment by an order of Quebec court is approximately USD 24.2 million and USD 17.92 million respectively.

(c): The ongoing litigation involving Government of India has no connection or nexus to the AAI and Air India or bearing on the rights of the Government to perform its obligations under the Agreement. Government of India had filed appeals in the matter. The garnishment orders against AAI and Air India have been set aside by the Superior Court, Quebec vide orders dated 08.01.2022 and 09.02.2022 respectively.
